



**GOVERNMENT OF JAMMU AND KASHMIR**  
**Department of Law, Justice and Parliamentary Affairs**  
**(Power Section)**  
**Srinagar/ Jammu**

**Notification**  
**Jammu, the 25<sup>th</sup> February, 2019**

**SRO 131** .—In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Kulgam:-

S.	Name of the Officer S/Shri	Designation
1.	Shabir Ahmad Lone	L/A Naib Tehsildar Balsoo
2.	Aijaz Hussain Baba	L/A Naib Tehsildar Mirhama

By order of the Government of Jammu and Kashmir.

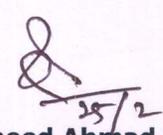
**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

Dated 25-02-2019

No. LD(P) 08/Kulgam

Copy to the:

1. Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Kulgam. This is with reference to his letter No.DMK/PA/2018-19/351-54 dated 11.2.2019.
4. General Manager, Government Press, Jammu for publication in an extra Ordinary issue of the Government Gazette.
5. Concerned officers.
6. SRO Section, Department of Law, Justice and PA ( W.7. S.C).

  
**(Khursheed Ahmad Bhat)**  
**Deputy Legal Remembrancer**

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